

12.14 hrs.

**COAL MINES NATIONALIZATION  
LAWS (AMENDMENT) BILL\***

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** I beg to move for leave to introduce a Bill further to amend the Coking Coal Mines (Nationalisation) Act, 1972, and the Coal Mines (Nationalisation) Act, 1973.

**MR. SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Coking Coal Mines (Nationalisation) Act, 1972, and the Coal Mines (Nationalisation) Act, 1973.

*The motion was adopted.*

**SHRI P. RAMACHANDRAN:** I introduce the Bill.

12.15 hrs.

**DEMANDS FOR GRANTS, 1978-79—  
contd.****MINISTRY OF HOME AFFAIRS—Contd.**

**MR. SPEAKER:** The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs.

Shri Govindan Nair.

**SHRI VAYALAR RAVI (Chirayankil):** Sir, I want to make a submission. Today, the discussion on the Home Ministry has to be concluded. Many hon. Members from both the sides want to speak on this. I would request you to postpone the Calling Attention tomorrow.

**MR. SPEAKER:** Then, you lose one tomorrow.

**SHRI VAYALAR RAVI:** You may put it to the House, Sir.

**MR. SPEAKER:** The difficulty is, if the House agrees....

No, no; because it will be taken up in the Rajya Sabha.

**SHRI O. V. ALAGESAN (Arkonam):** Sir, names of several Members were called yesterday and today and they were not present. Some of us have given our names; we have been waiting; we should get an opportunity if there is time.

**MR. SPEAKER:** Let us see.

**SHRI GOVINDAN NAIR:** Your party has only six minutes more.

**SHRI M. N. GOVINDAN NAIR (Trivandrum):** Mr. Speaker, Sir, once again, we are discussing the working of the Ministry of Home Affairs. During the last one year, several times, we had occasions to discuss the working of this Ministry and from all that, it is clear that the Home Minister is not in any envious position. After the bitter experience of one year, I am fully convinced that any advice to the Ministry is futile. The President of India had taken the extraordinary step of appealing to the nation direct against the deterioration of the law and order situation in the country. Not only that, it is common knowledge now that the Prime Minister of India has no confidence in the Home Minister and even their private correspondence is public property now. Besides that, Shri Nanaji Deshmukh, who is the real boss of the Janata Party has politely asked Shri Charan Singh and company to quit the office. In view of this eloquent testimony by such prominent persons, about the working of the Home Ministry, I need not add anything more.

The other day, the Prime Minister, while answering the discussion on the law and order situation in the country, appealed to the opposition parties to cooperate in restoring normalcy in the country. I welcome that statement but I would like to have some assurance from the Prime Minister that hereafter bullets will not be used when

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